

Court-II

In the Appellate Tribunal for Electricity, New Delhi
(Appellate Jurisdiction)

Appeal No.58 of 2014

Dated : 13th May, 2016

Present: HON'BLE MR. JUSTICE SURENDRA KUMAR, JUDICIAL MEMBER
HON'BLE MR. T MUNIKRISHNAIAH, TECHNICAL MEMBER

In the Matter of:

M/s Jindal Power Ltd. ... Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Hemant Singh, Mr. Matrugupta
Mishra and Ms. Shikha Pandey

Counsel for the Respondent(s) : Mr. S. B. Upadhyay, Sr. Adv.
Mr. S. Vallinayagam for R.2, PGCIL
Mr. Kaustuv P. Pathak for R.3

ORDER

This is a part heard matter and most of the arguments have been completed. The main contention of the respondent is that due to surplus power there is no problem in allowing open access. The appeal is said to be infructuous by the learned counsel for the respondent. The fact whether the appeal has become infructuous is to be got cleared by the appellant for which he wants some time.

Post this matter for further arguments on **12th August, 2016.**

(T. Munikrishnaiah)
Technical Member

(J. Surendra Kumar)
Judicial Member

sh/kt